

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 19

CP. No. 159/241- 242/PB/2022

**IN THE MATTER OF:**

Gagan Bhardwaj ... Petitioner/Applicant

v.  
Vet Medicure Solutions Private Limited & Ors ... Respondent

**Order Under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 20.10.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner : Mr. Arun Khatri & Mr. Sahil Khurana, Advs.

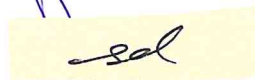
For the Respondent : Appearance not marked

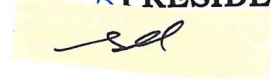
**ORDER**

Ld. Counsel Mr. Sahil Khurana for the Petitioner appeared through VC and stated that he wants to withdraw the main CP. No. 159/241- 242/PB/2022 and the same has been put in the chat box which is reproduced below:

*"The Matter is settled between the parties vide MOU dated 18.10.2022 and hence wish to withdraw the same."*

In view of the submission made by the Ld. counsel, **CP. No. 159/241- 242/PB/2022** is hereby **dismissed as withdrawn.**

  
(RAMALINGAM SUDHAKAR)  
PRESIDENT

  
(AVINASH K. SRIVASTAVA)  
MEMBER (TECHNICAL)

20.10.2022  
Vinod Arora